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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA 275/2000
CP 359/99
OA 2390/1996

New Delhi, this the 31st day of October, 2000

Hon'ble Mr. Justice V.Rajagopala Reddy, VC (J)
Hon'ble Sh. Govindan S. Tampi, Member (Admn)

Shri Hari Gopal & Ors.Applicants

(By Advocate : Sh. B.S.Maine)

V E R S U S

Union of India & Ors.Respondents

(By Advocate : Sh. R.L.Dhawan)

O R D E R (ORAL)

Justice V.Rajagopala Reddy, VC (J)

Heard the counsel for the applicant and the respondents.

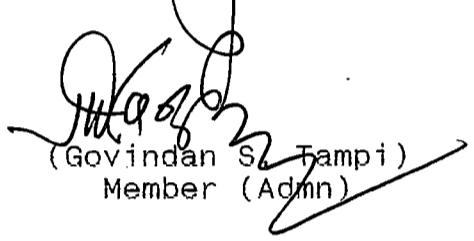
2. This RA is filed stating that the order disposing of the CP was erroneous and that the main grounds urged in the CP have not been considered. Learned counsel for the applicant, Sh. Maine submits that the respondents are not implementing the order passed in in OA. It is also urged that the pay of the applicant has not been protected, though a direction was given for protection of his pay.

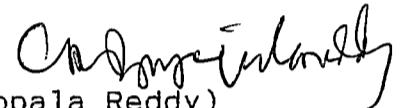
3. We have perused the order and in our view no tenable ground is pointed out by the counsel for the applicant calling for review. We have considered all the points that were urged by the learned counsel for the petitioner in the CP and disposed of the same

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on the basis of the counter filed by the respondents.

It should be noticed that many points may have been taken by the petitioner in this CP, but we need consider only those points raised and argued by the learned counsel at the time of arguments. It is not necessary for us to consider each and every point found in the CP. Only two points were urged by the learned counsel in the arguments as reflected in the order and both the points have been considered. The RA is, therefore, devoid of any merit. RA is, therefore, dismissed. No costs.


(Govindan S. Tampi)
Member (Admin)


(V. Rajagopala Reddy)
Vice-Chairman (J)

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